

not necessary for the Assam Government to make adequate preparations for accommodating those people in order to avoid anomalies and other disorderliness at that time?

SHRI CHARAN SINGH: Sir, this is the plea taken up by the Chief Minister of Assam to which the hon. Member is referring. Now it is for the Commission of Enquiry which is actually appointed to look into this to decide whether the State of Assam was entitled to spend crores and crores of their money on this.

MR. SPEAKER: Question Hour is over now.

RE: SHORT NOTICE QUESTIONS

SHRI K. LAKKAPPA: I have a submission. Yesterday there was a point of order. There is no point of order now on this issue. I will draw your kind attention to rule 54(2) of the Rules of Procedure, viz.

(2) If the Minister concerned agrees to reply, such question shall be answered on a day to be indicated by him....

I will make a humble request. The Prime Minister is also present here. All the Short Notice Questions comprising all the reasons and details of public importance involved, were submitted from the Congress side; but not even one question has been admitted in this session. The Minister has admitted this. I would like to know whether this government is run only for their own private purposes.

MR. SPEAKER: Mr. Lakkappa, you have brought it to their notice. Please sit down. The Prime Minister and other Ministers have also been hearing. But for all practical purposes, Mr. Jyotirmoy Bosu is not in the Janata party. I am sure he will not accept it, even if you permit.

(Interruptions)

MR. SPEAKER: Order now, Mr. Lakkappa, you have brought it to notice in a dignified way. Let them answer.

THE PRIME MINISTER (SHRI MORARJI DESAI): I make no difference between Members of the Opposition and Members on this side, in the matter of Short Notice Questions, or of any other questions. I would like to see as many Short Notice Questions as are possible to be replied to. Only in regard to those which have no particular importance immediately, we say 'No'. Otherwise, we want to reply to all Short Notice Questions; and we don't want to evade them. I think my colleagues will also follow the same policy. But I hope you will also follow the same policy.

MR. SPEAKER: Now Short Notice Question No. 12. Mr. Jyotirmoy Bosu.

SHORT NOTICE QUESTION

PURCHASE OF SARUS TOWERS

12. **SHRI JYOTIRMOY BOSU:** Will the Minister of SHIPPING AND TRANSPORT be pleased to state:

(a) whether it is a fact that the Ministry of Shipping (Lighthouse Department) is going to purchase 13 more Sarus Towers immediately from abroad;

(b) is it a fact that this Sarus Tower already purchased has been found to be defective; and

(c) if so, will the Government give details and stop making further purchases of these equipments?

THE PRIME MINISTER (SHRI MORARJI DESAI): (a) Government has sanctioned the purchase of 16 Sarus Towers for marking the deep water channel in the Gulf of Kutch leading to the off-shore oil terminal at Salaya to be used by VLCCs (Very

Large Crude Carriers). Whereas the Towers are intended to be fabricated in India, some special components would have to be imported.

(b) One Sarus Tower smaller than and different in design from the 16 towers required for Salaya channel was purchased by the Lighthouse Department as an experimental measure and is still under observation.

(c) Although a tender for 16 Sarus Towers was invited by the Director General of Supplies and Disposals, no order has been placed so far. The firm has been asked to redesign the Towers offered by them to suit the rigorous environmental conditions in the Gulf of Kutch. Thereafter, the technical suitability of the Towers would be reassessed and fresh tenders invited. An order will be placed only after the Government has satisfied itself fully about the suitability of the Towers.

SHRI JYOTIRMOY BOSU: Mr. Lakkappa got agitated; but this is a matter of public importance. The Sarus Tower purchase involves lots of money in foreign exchange; and the moment I came to know about it, I thought I had better asked the Government. It is a matter of great importance, as far as this House and our country are concerned. I would like to ask the Prime Minister, who is also in charge of Shipping and Transport, whether it is a fact that the present Sarus Tower has been bought from the same supplier, and whether at the time of its sale, they had guaranteed the correct performance, i.e. the Sarus Tower should stand 90 degree straight up perpendicularly; and the beams thrown by the Sarus Tower will run parallel to the ocean water. Otherwise, if the Sarus tower turns, then the beam goes inside the water and it may mislead the submarines; and if the Sarus tower turns up, it may mislead the aircraft. Is it not a fact that the Sarus tower which has been supplied by the supplier, who is now again negotiating for fresh

orders, is defective and misleading and, if so, whether any photograph has been taken from a watercraft to show the performance of the present Sarus tower and, if so, the details thereof?

SHRI MORARJI DESAI: The hon. Member is correct in his information.

MR. SPEAKER: It is a compliment to him that it is correct information.

SHRI MORARJI DESAI: This tower has some defects of angular difficulties which he has pointed out. Therefore, it is under observation. It is, therefore, as you must have seen from my reply, that we have not placed any order. We have asked the Company to make suitable changes for rectifying this defect. Unless we are fully satisfied, we are not going to place any order for this. It is a new arrangement, quite new, from all previous arrangements. The previous arrangement was not very satisfactory, because the towers can cut away in winds and bend. This is a better way of locating things. Now this particular tower also we are watching, and I have just received information that the team sent from Jamnagar to Okha to watch this has not been able to see the tower yet, under the conditions at present. So, it is in a difficult position.

SHRI JYOTIRMOY BOSU: Secondly, would he kindly tell the House the total value involved, the approximate calculated value, of the 16 Sarus towers that the Government would be required to purchase? Thirdly, may I know whether the suppliers of the Sarus towers at the present moment, the firm with which negotiations are going on at the present moment for the supply of 16 Sarus towers, are connected with the Decca people in England, who have supplied the Decca navigational aids for light-houses, which were found to be sub-standard and which had to be updated by spending almost the same amount as the initial cost?

SHRI MORARJI DESAI: The hon. Member has more information than myself. I must say that I do not know anything about the connection of the Company in England. So far as the cost is concerned, the estimated cost of 16 towers is Rs. 264.7 lakhs out of which the foreign exchange component would be Rs. 107 lakhs. That is the present estimate.

SHRI JYOTIRMOY BOSU: I hope Shri Lakkappa will now not question the justifiability of this question.

MR. SPEAKER: He has complimented you.

SHRI JYOTIRMOY BOSU: Sir, he cast an aspersion on the Prime Minister and myself that we had a mutual arrangement. You should appreciate it.

WRITTEN ANSWERS TO QUESTIONS
Collection of Data on Torture Cases during Emergency

*345. **SHRI HALIMUDDIN AHMED:** Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Government propose to collect data on torture cases during the Emergency and publish it in one or two volumes for public information;

(b) the number of cases that have been collected; and

(c) the time by which the book will be published?

THE MINISTER OF HOME AFFAIRS (SHRI CHARAN SINGH): (a) No, Sir.

(b) and (c). Question does not arise.

Reports of Law and order Situation in States

*348. **SHRI PRASANNBHAI MEHTA:** Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether in April, 1977, his Ministry had asked the State Gov-

ernments to forward complete reports on the law and order situation in the States; and

(b) if so, whether no State Governments have forwarded such reports?

THE MINISTER OF HOME AFFAIRS (SHRI CHARAN SINGH):

(a) No, Sir.

(b) Does not arise.

प्रदलियों से घरेलू काम लेने और वाहनों के दुरुपयोग पर रोक

*349. श्री चतुर्भुज : क्या गृह मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या अधिकारियों को प्रदलियों से घरेलू काम लेने से रोकने तथा उनके द्वारा सरकारी वाहनों का दुरुपयोग रोकने के लिए नये प्रादेश जारी किये गये हैं; और

(ख) यदि हाँ, तो तन्मन्त्रोद्घोष ज्योरा क्या है ?

गृह मंत्री (श्री चरण सिंह) : (क) जी हाँ, श्रीमान् ।

(ख) जागे किये गये प्रादेश की एक प्रति सदन के पटल पर रखी जाती है । (प्रवाधानय में रखी गई, देखिए संख्या एन-टी—623/77)

'U' Certificate for 'Sholay'

*358. **SHRI SHANKERSINHJI VAGHELA:** Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether Government are aware that the former Minister of Information and Broadcasting, Shri Vidya Charan Shukla helped a lot Shri G. P. Sippy in various matters and also directed that his film 'Sholay' be passed for 'U' certificate exhibition;